

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1095(ND)2019

CORAM:

**PRESENT: MR. L. N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2019

NAME OF THE COMPANY: M/s. Ritu Tandon V/s. M/s. Rain Automotive India Pvt. Ltd.

SECTION: U/s 9 of IBC Code, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Mr. Anubhav Pandey, Advocate with Mr. Akarsh Kashyap, RP

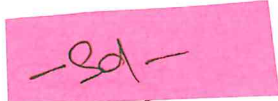
ORDER

CA 1623/2019 has been filed invoking Section of 33 of the Code. It is submitted by ld. Counsel for the RP that vide minutes recorded in the meeting convened on 10.10.2019, a resolution had been passed by the Members to proceed towards liquidation. The said resolution was taken up as in other matter on the Agenda and is placed at page 52 of the said application. This resolution had been duly approved by the major Financial Creditor, namely the Ford Credit India Pvt. Ltd. who holds about 77.54% in terms of the voting power. Ld. Counsel for the RP has also apprised this Bench that there is no asset of the Corporate Debtor which was a dealer for 2 Financial Creditors namely BMW & Fort Credit India Pvt. Ltd. There is no stock in trade nor any fixed asset of the Company and therefore no resolution plan was received.



The minutes approving the actual resolution for liquidation is not on record, nor is the name and the proposed Liquidator, who should also place his consent on record.

To come up for further consideration on 2nd January 2020.



(L. N. Gupta)
Member (T)



(Ina Malhotra)
Member (J)